

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

R.P. 8/99 in
Original Application No. 638/92

P.D. Dabholkar ... Applicant.

V/s.

Union of India and others. ... Respondents.

Tribunal's order on Review Petition on Circulation

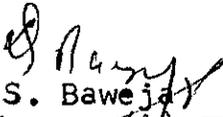
Dated: 16.2.1999

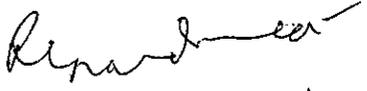
(Per Shri Justice R.G.Vaidyanatha, Vice Chairman)

This is a Review Petition filed by the applicant in O.A. 638/92 seeking review of our order dated 14.10.1998. We have perused the contents of the Review Petition and the entire case file.

2. By order dated 14.10.1998 we have dismissed both the O.As 564/92 and 638/92 on the grounds of limitation, delay and laches.

The applicant has again repeated the same contentions which were pressed at the time of arguments in the two O.As. We have dismissed the O.As not only on the point of limitation but also on the point of principle of delay and laches. We do not find any apparent error on record or stdiscovery of any new facts or any grounds as mentioned in Order 47 Rule 1 of the Court of Civil Procedure so as to call for review of our order. Hence there is no merit in the Review Petition and the same is hereby rejected by order on circulation.


(D.S. Bawejkar)
Member (A)


(R.G. Vaidyanatha)
Vice Chairman